

ACT No. II. OF 1841.

*Passed by the Right Hon'ble the Governor General of India in Council,
on the 10th of May, 1841.*

An Act for regulating the sale of Ganja and Bhang within the Presidency of Bombay.

I. It is hereby enacted, that any person who shall sell by retail Ganja, or Bhang, within the Territories subject to the Presidency of Bombay, without having obtained a licence from the Collector of Land Revenue, in the manner hereinafter provided, shall be punishable by fine not exceeding 30 Rupees, or by imprisonment for one month.

II. And it is hereby enacted, that the Collector of Land Revenue in each Zilla shall grant to all persons applying for them, licences in the Form of Appendix A, to be in force for one year, and shall charge for the same a fee of such amount as the Governor of Bombay in Council shall from time to time determine.

APPENDIX A.

Form of Licence to retail Bhang or Ganja.

I, A B, Collector of _____ hereby licence C D, by caste _____, inhabitant of _____, to sell by retail Ganja and Bhang within the Village (Town or District) of _____ for one year from the date hereof.

(Signed) A B, Collector.

Collector's Office, }
— day of — }
